

CC. No. 31/2020
FIR No. 28/2014
PS : ACB
State Vs Amit Yadav

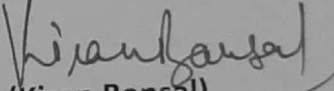
25.06.2020

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. (i) R-235/RG/DHC/2020 dated 16.05.2020, (ii) 16/DHC/2020 dated 13.06.2020 (iii) 17/DHC/2020 dated 14.06.2020 as well as Office Orders no. (i) E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and (ii) E-4121-4205/DJ/RADC/2020 dated 15.06.2020.

Present : None.

Since the matter was proceeding at the stage of Appearance, therefore, the same stands adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning, for 24.07.2020.

A copy of this order be sent to the Computer Branch for uploading on the official website.


(Kiran Bansal)
Special Judge, PC Act (ACB-01)
RADC, New Delhi.
25.06.2020

CC. No. 43/19
FIR No. 01/2017
PS : Vigilance
State Vs Yashbir Singh etc.

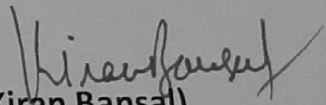
25.06.2020

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. (i) R-235/RG/DHC/2020 dated 16.05.2020, (ii) 16/DHC/2020 dated 13.06.2020 (iii) 17/DHC/2020 dated 14.06.2020 as well as Office Orders no. (i) E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and (ii) E-4121-4205/DJ/RADC/2020 dated 15.06.2020.

Present : None.

Since the matter was proceeding at the stage of Defence Evidence, therefore, the same stands adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning, for **24.07.2020**.

A copy of this order be sent to the Computer Branch for uploading on the official website.


(Kiran Bansal)
Special Judge, PC Act (ACB-01)
RADC, New Delhi.
25.06.2020

CC. No. 26/2019
FIR No. 186/2017
PS : Crime Branch
State Vs Suresh Chandrashekhar & Ors.

25.06.2020

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. (i) R-235/RG/DHC/2020 dated 16.05.2020, (ii) 16/DHC/2020 dated 13.06.2020 (iii) 17/DHC/2020 dated 14.06.2020 as well as Office Orders no. (i) E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and (ii) E-4121-4205/DJ/RADC/2020 dated 15.06.2020.

Present: None.

Notices be issued (through email or WhatsApp only) to accused persons, their counsels and Ld. Addl. PP for the State with following directions :

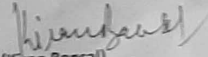
(i) To give their consent that they are agreeable for taking the matter through video conferencing; and

(ii) In the eventuality that Ld. Counsel(s), or anyone of them, are not inclined for proceedings through video conferencing, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

Notice be also issued to concerned Jail Superintendent with direction to produce the accused Suresh Chandrashekhar through Video Conferencing on the next date of hearing.

List the matter awaiting the consent and production of accused through Video Conference on 30.06.2020.

A copy of this order be sent alongwith the notices to the accused persons, their counsels, Ld. Addl. PP for the State as well as to the Computer Branch for uploading on the official website.


(Kiran Bansal)
Special Judge, PC Act (ACB-01)
RADC, New Delhi.
25.06.2020